

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SITTING AT NEW DELHI**

In

OA No. 32/2020

In the matter of :

Varun

Applicant(s)

Versus

Central Pollution Control Board & ors

Respondent(s)

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FILED BY:

  
Regional Officer  
Haryana State Pollution Control Board  
Sonepat Region, Sonapat  
**Bhupinder Singh,**  
Regional Officer

Haryana State Pollution Control Board, Sonapat  
Star Complex, Bahalgrah- Delhi road, Sonapat, Haryana 131001

Date: 4/3/2021

Place: Sonapat

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 32/2020

In the matter of :

Varun

Applicant(s)

Versus

Central Pollution Control Board & ors

Respondent(s)

**Status Report by Regional Officer, Haryana State  
Pollution Control Board, Sonipat Region**

MOST RESPECTFULLY SHOWETH:

1. That the previous status report was submitted before this Hon'ble Tribunal on 07.01.2021.

2. That as per status report dated 07.01.2021 monitoring of 20 units was done by this office out of 29 units as mentioned in the complaint. Out of these 20 units 19 units were found complying and 1 unit M/s New Garment found exceeding in TDS 3010 mg/l against limit of 2100. Closure order has been issued against the unit vide order No. HSPCB-080002/85/2021-COORDINATION CELL dated 11.02.2021. The closure order has been complied and unit is presently lying closed. Copy of closure order is enclosed as **Annexure -R/1**.

3. That environment compensation against the unit M/s New Garment has been calculated as per prescribed formula for the violation made by the unit. The total environment compensation has been calculated Rs 01,04,87,500/- which has been sent to Head Office vide letter No.

*Richard*

HSPCB/SR/3770 dated 03.03.2021 for issuance of order with respect to environment compensation. The copy of environment compensation calculated is enclosed as **Annexure - R/2.**

4. That monitoring of remaining 9 units was also conducted by Regional Office, Sonipat. During the time of inspection 6 units were found in operation (Respondent No. 8 M/s Sonu Enterprises Plot No. 358, Phase-1, HSIIDC Barhi Sonipat, Respondent No. 18 M/s Sidhi Vinayak Apparel Plot No. 473 Phase-II HSIIDC Barhi Sonipat, Respondent No. 6 M/s Jyoti Dhaga Udyog, Plot No. 406-417, Phase-I, HSIIDC, Barhi, Sonipat, Respondent No. 7 M/s Nutex Knit Fab, Plot No. 359 Phase-I, HSIIDC Barhi, Sonipat, Respondent No. 17 M/s Superme Fashion, Plot No. 524D-524E, HSIIDC Barhi, Sonipat and Respondent No. 31 M/s Generous Textile, Plot No. 383 Phase-I HSIIDC, Barhi, Sonipat) for which sampling of treated trade effluent has been done and sent to Board's Lab Panchkula for analysis. As per analysis report received 05 units have been found complying and 01 unit M/s Generous Textile, Plot No. 383 Phase-I HSIIDC, Barhi, Sonipat has been found exceeding in pH (10.30 against the prescribed standard of 6.5-9). Show cause notice has been issued to the unit for 15 days vide letter No. HSPCB/SR/3771 dated 03.03.2021. Remaining 3 units (Respondent No. 27 GEE AAR Thread Plot No. 665, Phase-I, HSIIDC Barhi Sonipat, Respondent No. 11 Magnet Industries, Plot No. 230, Phase-I HSIIDC Barhi Sonipat and Respondent No. 24 M/s Shivam Fab, Plot No. 281, Phase-I, HSIIDC Barhi Sonipat) were found closed during the time of inspection. The status report of 06 units with parameter received from Board's Lab, Panchkula are given in table attached as **Annexure-R/3.**

4. That the show cause notice to 28 units was issued for not obtaining permission from CGWA. As per reply received from these units only one

unit Oasis Texfab, Plot No. 500, Ph-II, HSIIDC, Barhi, Sonipat has obtained exemption from CGWA as unit is consuming water less than 10 KLD. The copy of exemption submitted by the unit is enclosed as **Annexure-R/4**.

5. That environment compensation on the remaining 27 No. of units has been calculated as per standard formula for environment compensation for illegal extraction of ground water as per notification dated 24.08.2020 and has been sent to Deputy Commissioner, Sonipat for issuance of order against these units for imposition of environment compensation and sealing of the borewell provided by these units. The status report is given in table attached as **Annexure-R/5**.

6. That the fresh monitoring of M/s CETP HSIIDC Barhi has been done by this office on 21.01.2021 and as per analysis report No. 167 dated 03.02.2021 received from Board's Lab, Panchkula parameters are within permissible limits. Copy of report is attached as **Annexure-R/6**.

7. That this office will abide by the direction issued by the Hon'ble National Green Tribunal in the said matter.

Date: 4/3/2021

Place: Sonapat

  
Regional Officer  
State Pollution Control Board  
Sonapat Region, Sonapat  
HSPCB, Sonipat Region.

**HARYANA STATE POLLUTION CONTROL BOARD**

C-11 Sector-6, Panchkula

Ph - 0172- 577870-73, Fax No. 2581201

E-mail- hspcbcoordination@gmail.com

Website: hspcb.gov.in

**CLOSURE ORDER**AFC-III  
for compliance  
1/12

Whereas, **M/s New Garments, Plot No. 200, HSIIDC, Indl. Estate Barhi, Sonipat** is involved in the process of **Washing of Jeans**, which is polluting in nature & covered under **Red** category.

Whereas, the said unit was inspected by the field officer of the Board on **19.11.2020** and collected the water sample and as per analysis report issued by Board lab vide no. **4413** dated **02.12.2020**, the parameter were found exceeding the prescribed limits of the Board detail is given as below:-

Sr. No.	Parameters	Result	Limits
1.	TDS	3010	2100

Whereas, a Show Cause Notice for closure & prosecution u/s 33-A/43/44 of Water Act, 1974 and imposition of environment compensation as per order 29.04.2019 & 20.12.2019 was issued to the above said unit by Regional Officer, Sonipat vide his letter No. **2792-93** dated **31.12.2020** and the unit submitted the reply of the said Show Cause Notice but found not satisfactory.

Whereas, Regional Officer, <sup>Sonipat</sup> Panchkula vide his letter No. HSPCB/SR/2021/ **3529** dated **03.02.2021** has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 which has been examined and it has been found that the unit has violated the provisions of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981 as mentioned above.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 it is hereby ordered to close down the operation of the above said unit **M/s New Garments, Plot No. 200, HSIIDC, Indl. Estate Barhi, Sonipat** by sealing its plant, machinery, DG sets alongwith disconnection of the electric supply of the above said project, with immediate

I/20282/2021(1)

effect.

In addition to above it is also intimated that non compliance to direction issued under section 33-A is an offense under the provision of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A is an offense under the provision of Water (Prevention & Control of Pollution) Act, 1981 respectively.

**Dated Panchkula, the  
08th February 2021**

**Deepti Umashankar, IAS  
Chairperson**

**Endst. No. HSPCB/Coord.Cell/2021/**

**Dated: 11/02/2021**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Sonipat.
2. The Regional Officer, Sonipat. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively and to initiate prosecution action against the unit for violations and to recommended the case for imposing Environment Compensation to this office complete in all respect within 07 days.
3. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Sonipat. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
4. M/s New Garments, Plot No. 200, HSIIDC, Indl. Estate Barhi, Sonipat.

Digitally signed by SANJIV  
KUMAR  
Date:Thu Feb 11 11:21:59 IST  
2021  
Reason: Approved

**Sr. Envi. Engineer (HQ)  
For Chairperson**

*Recd. copy*  
*Atal*  
*18/2/2021*  
*(NIRMAAL)*  
*Manager.*

**HARYANA STATE POLLUTION CONTROL BOARD****Star Complex, Opp. General Hospital, Delhi Road, Sonipat****Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)**

No. HSPCB/SR/2021/ 3770

Dated: 3/03/2021

To

The Chairperson,  
Haryana State Pollution Control Board  
Panchkula.

**Sub: Imposing of Environment compensation of M/s New Garments, Plot No.200, HSIIDC, Barhi Distt. Sonipat.**

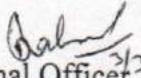
In this connection, please find enclosed herewith the copy of assessment of Environment Compensation as per policy order dated 29.04.2019 & 20.12.2019 as Annexure-I. The period of compensation has been calculated from 06.03.2018 to 18.02.2021 (Last Date of inspection to Date of implementation of closure orders).

Show Cause Notice was issued to the unit vide letter no. HSPCB/SR/2020/2792-93 dt. 31.12.2020.

In view of above Environment Compensation may be imposed as per policy of the Board.

It is submitted for your kind information & further necessary action please.

DA/As above

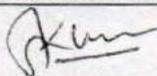
  
Regional Officer,  
Sonipat Region.



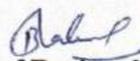
**Performa for recommendation for environmental compensation by Regional Officer.**

1.	Name & address of the unit	M/s New Garments, Plot No. 200, Phase-I, Barhi Industrial Estate, Sonipat.										
2.	Name and designation of the officer(s) inspected the unit	Sh. Bhupinder Singh, Regional Officer, Sonipat Region.										
3.	Product(s) and bio-products	Jeans washing 500 Numbers/ day										
4.	Manufacturing process	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colour in										
5.	Status of CTE	Obtained upto 14/11/2022										
6.	Status of CTO	Obtained upto 30/09/2022										
7.	Date of inspection of the unit	19.11.2020										
8.	Date of commissioning	15.11.2017										
9.	Detail of violation observed during inspection:	<p>a. As per analysis report No.4413 dated 02.12.2020 received in this office the following parameter have been found exceeding the prescribed limits:-</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Parameters</th> <th>Result</th> <th>Limit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>TDS</td> <td>3010</td> <td>2100</td> </tr> </tbody> </table>			Sr. No.	Parameters	Result	Limit	1.	TDS	3010	2100
Sr. No.	Parameters	Result	Limit									
1.	TDS	3010	2100									
10.	Category of the unit	<p>i. Red ii. Small Scale</p>										
11.	Complaint / Court case, if any.	--										
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	Type of sample	A/R no. & date	Parameter Results								
		Effluent	4413 dated 02.12.2020	TDS 3010								
13.	Reasons for not collection of samples, if not collected.	--										
14.	Detail of Show Cause Notice for EC issued with date.	Show cause notice issued to the unit vide letter No. HSPCB/SR/2020/2792-93 dated 31.12.2020.										
15.	Reply of Show Cause Notice, if any received.	Unit replied to the notice on 16.01.2021 through email alongwith report of ground water from Private Lab which showed the TDS parameter of ground water 629 ppm. Therefore limit of 2100 ppm of TDS is applicable to the unit. However no request for re-sampling as per policy of the Board made by the unit and no up gradation scheme submitted by the unit. The reply submitted by the unit is not satisfactory.										
16.	No. and date of closure order issued by the Board	Closure order has been issued against the unit vide order No. HSPCB-080002/85/2021-COORDINATION CELL dated 11.02.2021										
17.	Compliance of closure order if applicable.	Compliance report letter No. HSPCB/SR/2021/3651 dated 18.02.2021										
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit is lying closed.										
19.	<p><b>Cases for levying environmental compensation:-</b></p> <p>a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act,</p>	<p>a) Units discharging the environmental pollutants in excess of the standards. b) NA c) NA</p>										

	1974/Air Act, 1981. b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc. c) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system. d) Accidental discharges lasting for short durations resulting into damage to the environment. e) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment. f) Injection of treated/partially treated/ untreated effluent to ground water. g) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area. h) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	d) NA e) NA f) NA g) NA h) NA
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution)	06.03.2018
21.	Justification of imposing environmental compensation for last five year	--
22.	Final recommendations if any	--
23.	Final compensation or Interim	Final Compensation
<b>Environment Compensation to be levied on Industrial Units</b>		
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	Red-80
25.	N - No of days of violation	From 06.03.2018 to 18.02.2021 (839days)
26.	R - Factor in Rupees	250
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5 for small scale industry
28.	LF - Location Factor (as per census)	1.25
29.	EC= PI x N x R x S x LF	80 x 839 x 250 x 0.5 x 1.25
30.	Total Amount calculated	1,04,87,500



Signature of AEE/Sc.B



Signature of Regional Officer

**Documents to be enclosed:**

- i) Copy of show cause notice dated 31.12.2020
- ii) Copy of spot inspection report dated 19.11.2020.
- iii) Copy of reply of show cause notice dated 16.01.2021.
- iv) Copy of analysis report No. 4413 dated 02.12.2020.
- v) Copy of CA certificate regarding investment.
- vi) Proof of commissioning.
- vii) Copy of last inspection report dated 06.03.2018
- viii) Copy of proof of location factor- HSIIDC, Barhi.

Parameters	pH value	SS (mg /l)	BOD (mg/l)	COD (mg/l)	O&G (mg /l)	TDS (mg/l)	Ammonic Nitrogen (mg/l)	Sodium Absorption Ratio (mg/l)	Phenolic compound (mg/l)	Sulphide (mg/l)	Total Chromium (mg/l)	Remarks	
													Prescribed standards (PETP)
Sr. No.	Location												
1	M/s Jyoti Dhaga Udyog, Plot No. 406-417, Phase-I, HSIIDC, Barhi, Sonipat	8.14	11	14	68	ND	1788	ND	2.19	ND	ND	ND	Complying
2	M/s Nutex Knit Fab, Plot No. 359 Phase-I, HSIIDC Barhi, Sonipat	8.32	23	15	64	ND	742	ND	4.24	ND	ND	ND	Complying
3	M/s Sonu Enterprises, Plot No. 358 Phase-I, HSIIDC, Barhi, Sonipat	7.56	29	9.5	44	ND	790	ND	3.77	ND	ND	ND	Complying
4	M/s Generous Textile, Plot No. 383 Phase-I HSIIDC, Barhi, Sonipat	<b>10.30</b>	13	14.5	68	ND	1264	ND	2.34	ND	ND	ND	Non-Complying
5	M/s Superme Fashion, Plot No. 524D-524E, HSIIDC Barhi, Sonipat	7.27	41	26	88	ND	1466	ND	2.59	ND	ND	ND	Complying
6	M/s Sidhi Vinayak Apparel, Plot No. 473D Phase-II HSIIDC, Barhi, Sonipat	8.92	25	12	68	ND	748	ND	2.74	ND	ND	ND	Complying



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)  
**Certificate of Exemption for Ground Water Withdrawal**

Project Name:	Oasis Textfab India		
Project Address:	Plot No. 500 Hsiildc Phase II Barhi Sonipat		
Village:	Barhi (4)	Block:	Ganaur
District:	Sonipat	State:	Haryana
Pin Code:			
Communication Address:	Plot No 500 Hsiildc Phase-ii Barhi Sonipat, Ganaur, Sonipat, Haryana - 131101		
Address of CGWB Regional Office :	Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3b, Sector 27-a, Chandigarh, Chandigarh - 160019		

1. Application No.:	21-4/3254/HR/IND/2020	2. Category:	Over Exploited
3. Project Status:	Existing Project	(GWRE 2017)	
5. Ground Water Abstraction Permitted:		4. Valid From	31/12/2020
	Fresh Water	Saline Water	Dewatering
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day
	9.00		

This is to certify that as per information furnished by the applicant, M/s OASIS TEXTFAB INDIA comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development And Ganga Rejuvenation, Guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC

This certificate is generated based on information provided by the applicant, CGWA has not verified the claim made by applicant. Any false information furnished by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

This is an auto generated document & need not to be signed.

**Status of Action taken against the unit not obtained permission from CGWA      Annexure-5**

<b>Sr. No</b>	<b>Name and Address of Units</b>	<b>Notice issued to the unit</b>	<b>Reply submitted by the unit</b>	<b>Status of application submitted to CGWA</b>	<b>Action Taken</b>
1	M/s Shivam Enterprises, Plot No. 274, Ph-I HSIIDC, Barhi, Sonipat	25.01.2021	09.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1742/HR/IND/2019 on 22.09.2019	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3700-3702 dated 03.03.2021 to levy environment compensation of Rs. 74,88,000/- and to seal the borewell provided by the unit.
2	Addingo Knit Creations, Plot No. 217, Ph-I HSIIDC, Barhi, Sonipat	25.01.2021	27.02.2021	The unit has submitted application to CGWA vide application no. 21-4/2928/HR/IND/2020.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3712-3714 dated 03.03.2021 to levy environment compensation of Rs. 08,67,24,000/- and to seal the borewell provided by the unit.
3	Vihan Industries, Plot No 210, Ph-I HSIIDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1027/HR/IND/2017 on 09.07.2017.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3706-3708 dated 03.03.2021 to

					levy environment compensation of Rs. 81,39,600/- and to seal the borewell provided by the unit.
4	Spectrum Washing, Plot No. 130, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	12.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1567/HR/IND/2018 on 17.11.2020.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3703-3705 dated 03.03.2021 to levy environment compensation of Rs. 05,22,72,000/- and to seal the borewell provided by the unit.
5	Anand Knit, Plot No. 650-651, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1540/HR/IND/2018 on 29.09.2018.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3715-3717 dated 03.03.2021 to levy environment compensation of Rs.76,91,200/- and to seal the borewell provided by the unit.
6	Shadex Creations, Plot No 661, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1130/HR/IND/2017	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3736-38 dated 03.03.2021 to

					levy environment compensation of Rs. 15,17,30,400/- and to seal the borewell provided by the unit.
7	Colour Zone, Plot No 598, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	01.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1407/HR/IND/2018	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3739-41 dated 03.03.2021 to levy environment compensation of Rs.65,60,640/- and to seal the borewell provided by the unit.
8	M.S Creations, Plot No. 561, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1131/HR/IND/2017	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3742-44 dated 03.03.2021 to levy environment compensation of Rs. 2,86,07,040/- and to seal the borewell provided by the unit.
9	Tabi Creations, Plot No 540, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	10.02.2021	The unit has submitted application to CGWA vide application no. 21-4/2394/HR/IND/2019 on 30.09.2019	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3745-47 dated

					03.03.2021 to levy environment compensation of Rs. 5,44,32,000/- and to seal the borewell provided by the unit.
10	M.K Dyeing, Plot No 98-99, HSIIDC, Barhi, Sonipat	25.01.2021	10.02.2021	The unit has submitted application to CGWA vide application no. 21-4/957/HR/IND/2017 on 19.03.2018.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No.3748-50 dated 03.03.2021 to levy environment compensation of Rs 01,22,40,000/- and to seal the borewell provided by the unit.
11	Flora Dyeing House, Plot No 392, Ph-I, HSIIDC, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1981/HR/IND/2019	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3718-3720 dated 03.03.2021 to levy environment compensation of Rs. 8,68,32,000/- and to seal the borewell provided by the unit.
12	Shri Sidhi Vinayak Tex Colour, Plot No. 495, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide	Recommendation has been sent to Deputy Commissioner,

				application no. 21-4/970/HR/IND/2017 on 20.06.2017.	Sonipat vide this office letter No. 3721-23 dated 03.03.2021 to levy environment compensation of Rs. 8,70,48,000/- and to seal the borewell provided by the unit.
13	Fine Dyeing, Plot No. 400-401, HSIIDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/3262/HR/IND/2020 on 31.12.2020.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3751-53 dated 03.03.2021 to levy environment compensation of Rs. 2,23,20,000/- and to seal the borewell provided by the unit.
14	Denim Art, Plot No. 523 D, Phase-II, HSIIDC, Barhi, Sonipat	25.01.2021	22.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1122/HR/IND/2017	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3754-56 dated. 03.03.2021 to levy environment compensation of Rs.60,48,640/- and to seal the borewell provided by the unit.
15	M/s Denimo Design Washing Pvt. Ltd, Plot No 381, Ph-I HSIIDC, Barhi,	25.01.2021	03.03.2021	The unit has submitted application to	Recommendation has been sent to Deputy

	Sonipat			CGWA vide application no. 21-4/2932/HR/IND/2020	Commissioner, Sonipat vide this office letter No. 3757-59 dated 03.03.2021 to levy environment compensation of Rs. 05,70,240/- and to seal the borewell provided by the unit.
16	Oasis Texfab, Plot No. 500, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/3254/HR/IND/2020	The unit had obtained exemption from CGWA.
17	Denim Craze, Plot No. 550-553, Ph-II, HSIIDC, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/3284/HR/IND/2021 on 06.01.2021	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3760-62 dated 03.03.2021 to levy environment compensation of Rs. 04,05,41,520/- and to seal the borewell provided by the unit.
18	New Garment, Plot No. 200, HSIIDC, Barhi, Sonipat	25.01.2021	19.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1306/HR/IND/2017 on 30.12.2017.	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3724-26 dated 03.03.2021 to levy environment compensation of Rs.

					03,18,05,400/- and to seal the borewell provided by the unit.
29	Modern Dyeing Pvt. Ltd., Plot No. 527, phase II, HSI IDC, Indl. Estate, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/989/HR/IND/2017	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3727-29 dated 03.03.2021 to levy environment compensation of Rs. 17,89,17,120/- and to seal the borewell provided by the unit.
20	M/s Jyoti Dhaga Udyog Plot No. 406-417, Phase-1, HSI IDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1185/HR/IND/2017 on 26.07.2017	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3763-65 dated 03.03.2021 to levy environment compensation of Rs. 38,88,000/- and to seal the borewell provided by the unit.
21	Nutex Knit Fab, Plot No. 35, Phase-1, HSI IDC, Barhi, Sonipat	25.01.2021	08.02.2021	The unit has submitted application to CGWA vide application no. 21-4/1586/HR/IND/2018 on 02.10.2018	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No.3697-99 dated 03.03.2021 to levy environment

						compensation of Rs. 73,44,000/- and to seal the borewell provided by the unit.
22	Sonu Enterprises, Plot No. 358, Ph-1, HSIIDC, Barhi, Sonipat	25.01.2021	10.02.2021	The unit has submitted application to CGWA vide application no. 21-4/2173/HR/IND/2019 on 18.03.2020		Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3766-68 dated 03.03.2021 to levy environment compensation of Rs. 6,50,16,000/- and to seal the borewell provided by the unit.
23	Gee AAR Thread, Plot no. 665, Ph-2, HSIIDC, Barhi, Sonipat	25.01.2021	---	The unit has submitted application to CGWA vide application no. 21-4/1560/HR/IND/2018		The unit is lying closed
24	Magnet Industries, Plot No. 230, Ph-1, HSIIDC, Barhi, Sonipat	25.01.2021	--	--		The unit is lying closed
25	Shivam Fab, Plot No. 281, Ph-1, HSIIDC, Barhi, Sonipat	25.01.2021	--	--		The unit is lying closed
26	Generous Textile, Plot No. 383, Ph-1 HSIIDC, Barhi, Sonipat	25.01.2021	Reply not submitted	Not submitted application to CGWA.		Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3773 dated 04.03.2021 to levy environment

					compensation of Rs.71,01,120/- and to seal the borewell provided by the unit.
27	Sidhi Vinayak Apparel, Plot No. 473D, Ph-2, HSIIDC, Barhi, Sonipat	25.01.2021	18.02.2021	The unit has submitted application to CGWA vide application no. 21-4/2919/HR/IND/2020	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3730-32 dated 03.03.2021 to levy environment compensation of Rs. 43,16,000/- and to seal the borewell provided by the unit.
28	Supreme Fashion, Plot No. 524D, 524E, Phase-2, HSIIDC, Barhi, Sonipat	25.01.2021	19-02-2021	The unit has submitted application to CGWA vide application no. 21-4/2347/HR/IND/2019 on 30.09.2019	Recommendation has been sent to Deputy Commissioner, Sonipat vide this office letter No. 3733-35 dated 03.03.2021 to levy environment compensation of Rs. 25,07,920/- and to seal the borewell provided by the unit.



# Form J

(See Rule 36)

Page 1 of 2

Report No. **167**

Type of Sample : **Legal**

Dated : **03-Feb-21**

I hereby, certify that I Dr. Jal Bhagwan Board Analyst, duly appointed  
under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)  
received on the 22 day of Jan-2021 collected by  
Sanjiv Kumar, AEE on dated 21-Jan-21 for analysis.  
of M/s 16 MLD CETP  
HSI IDC, Barhi,  
Sonepat

Further certify that I have analysed the above mentioned sample on 22-Jan-21 to 03-Feb-21  
and declare the result of analysis to be as follows :-

## Results

S. No.	ParameterName	Result	Result	Limit	Method
1.	Sample Code	285	286		
2.	Sample Collected from	Inlet of CETP	Outlet of CET		
3.	Appearance	Black	L.Brownish		
4.	Odour	Bad	Mild		
5.	pH value	7.50	7.91	6.0-9.0	
6.	BOD(3 days at 27°C) mg/l	320.0	6.5	30	
7.	COD (mg/l)	1200.0	32.0	250	
8.	Total Suspended Solids (mg/l)	986.0	29.0	100	
9.	Oil and grease (mg/l)	14.5	N.D.	10	

**Method of Testing** As per relevant part of IS: 2488 (Part I-IV) and Standard method for the examination of Water & Waster Water PHA (22nd edition)

The condition of the seals, listening and container on receipt was as follows :-

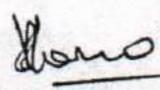
Container had its seal found intact and in order, slip on the container had the signature of the representative of the Industry and the Board

Signed this 03-Feb-21

Haryana State Pollution Control Board's Central Laboratory  
SCO-115, 1st & 2nd Floor Sec-25, Panchkula, Haryana

To  
The Member Secretary,  
Haryana State Pollution Control Board  
C-11, Sec-6, Panchkula, Haryana

CC to Regional Office **Sonepat**

  
**BOARD ANALYST**

The test report relate only to the particular sample submitted for testing



## Form J

(See Rule 36)

Page 2 of 2

Report No. **167**

Type of Sample : **Legal**

Dated : **03-Feb-21**

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Sanjiv Kumar, AEE on dated 21-Jan-21 for analysis.  
of M/s 16 MLD CETP  
HSI IDC, Barhi,  
Sonepat

Further certify that i have analysed the above mentioned sample on 22-Jan-21 to 03-Feb-21  
and declare the result of analysis to be as follows : -

### Results

S. No.	ParameterName	Result	Result	Limit	Method
10.	Total Dissolved Solids (mg/l)	1876.0	920.0	2100	
11.	Ammonical-N (mg/l)	11.35	N.D.		
12.	Sodium Absorption Ratio	6.10	2.05		
13.	Conductivity ( $\mu$ S/cm)	3410.0	1680.0		
14.	Sulphate (mg/l)*	36.88	6.28		
15.	Phenolic Compound (C <sub>6</sub> H <sub>5</sub> OH) mg/l*	N.D.	N.D.	1.0	
16.	Total Chromium (mg/l)*	N.D.	N.D.	2.0	
17.	Hexavalent Chromium (mg/l)*	N.D.	N.D.		

**Method of Testing** As per relevant part of IS: 2488 (Part I-IV) and Standard method for the examination of Water & Waster Water PHA (22nd edition)

The condition of the seals, llistening and container on receipt was as follows : -  
Container had its seal found intact and In order, slip on the container had the signature of the  
representative of the Industry and the Board

Signed this 03-Feb-21

Haryana State Pollution Control Board's Central Laboratory  
SCO-115, 1st & 2nd Floor Sec-25, Panchkula, Haryana

To  
The Member Secretary,  
Haryana State Pollution Control Board

C-11, Sec-6, Panchkula, Haryana

CC to Regional Office

**Sonepat**

*[Signature]*  
BOARD ANALYST

The test report relate only to the particular sample submitted for testing